

## ORISSA ACT IV OF 1950

## THE ORISSA MERGED STATES' ( LAWS ) ACT, 1950

[Received the assent of the Governor on the 26th February 1950,  
first published in an extraordinary issue of the Orissa Gazette,  
dated the 3rd March 1950]

AN ACT TO EXTEND CERTAIN ACTS AND REGULATIONS TO CERTAIN  
AREAS ADMINISTERED AS PART OF THE  
PROVINCE OF ORISSA

WHEREAS by orders under section 290-A of the Govern-  
ment of India Act, 1935, provision has been made for the  
administration of certain areas as if they form part of the  
Province of Orissa ;

AND WHEREAS it is expedient to provide that certain laws  
should be extended to, and by virtue of such extension, be in  
force in the said areas ;

It is hereby enacted as follows :—

- Short title.** 1. This Act may be called the Orissa Merged States' (Laws)  
Act, 1950.
- Commence-  
ment.** 2. It shall come into force at once.
- Definition.** 3. The expressions 'absorbing Province', 'merged State'  
and 'law' shall have the same meaning as in the States'  
Merger (Governors' Provinces) Order, 1949.
- Extension of  
laws.** 4. All the Acts and Regulations specified in the Schedule  
are hereby extended to, and shall be in force, in the areas  
merged in the absorbing Province of Orissa and now adminis-  
tered as part thereof and so much of any of the said Acts and  
Regulations as relates to matters with respect to which the  
Provincial Legislature has power to make laws, subject to such  
modifications or amendments as set forth in the said Schedule,  
is hereby extended to and shall be in force in all such areas  
hereinafter referred to as the merged States.
- Repeal of  
correspon-  
ding laws.** 5. If immediately before the commencement of this  
Act there is in force in any of the merged States an Act,  
Regulation or other law corresponding to an Act or Regulation  
specified in the Schedule, whether by virtue of an Order under  
the Extra-Provincial Jurisdiction Act, 1947, applying that **XLVII of**  
Act or Regulation or by virtue of any other legislative **1947.**  
power, such corresponding laws shall, upon the commencement  
of this Act cease to have effect to the extent to which the law  
relates to matters with respect to which the Provincial Legis-  
lature has power to make laws.
- Savings.** 6. (1) The repeal by section 5 of this Act, of any  
corresponding law in force in the merged States immediately  
before the commencement of this Act, shall not affect—  
(a) the previous operation of any such law, or

(b) any penalty, forfeiture or punishment incurred in respect of any offence committed against any such law, or

(c) any investigation, legal proceeding or remedy in respect of any such penalty, forfeiture or punishment ;

and any such investigation, legal proceeding or remedy may be instituted, continued or enforced and any such penalty, forfeiture or punishment may be imposed as if this Act had not been passed.

(2) Subject to the provisions of sub-sections (1) and (3), anything done or any action taken, including any appointment or delegation made, notification, order, instruction or direction issued, rule, regulation, form, bye-law or scheme framed, certificate, patent, permit or licence granted or registration effected, under such corresponding law shall be deemed to have been done or taken under the corresponding provision of the Act or Regulation as now extended to, and in force in the merged States and shall continue in force accordingly unless and until superseded by anything done or any action taken under the said Act or Regulation.

(3) All rules, notifications, orders, bye-laws and regulations made or issued under any of the Acts or Regulations specified in the Schedule whether before or after the date of this Act, in exercise of the powers conferred by or under any such Act or Regulation shall, unless they have been applied immediately before the commencement of this Act, apply to the merged States in the same manner as they applied to the Province of Orissa before the merger, subject to such modifications not affecting the substance as may be necessary.

Modification  
of Tenancy  
Laws in  
force in the  
merged  
States.

7. Notwithstanding anything contained in the tenancy laws of the merged States as continued in force by virtue of article 4 of the States Merger (Governor's Provinces) Order, 1949—

(a) all suits and proceedings between landlord and tenant as such shall be instituted and tried in revenue courts.

*Explanation*— In this clause the expression 'landlord' shall mean a person immediately under whom a tenant holds land, and the expression 'tenant' shall mean a person who holds land under another person and is or, but for a special contract, would be liable to pay rent for that land to that person ;

(b) an occupancy tenant shall be entitled—

(i) to freely transfer his holding subject to the restriction that no transfer of a holding from a member of an aboriginal tribe to a member of a non-aboriginal tribe shall be valid unless such transfer is made with the previous permission of the Subdivisional Magistrate concerned ;

(ii) to have full right over all kinds of trees standing on his holding;

(iii) to use the land comprised in the holding in any manner which does not materially impair the value of the land or render it unfit for the purposes of the tenancy ;



(iv) to the benefit of the presumption by any Court that the rent for the time being payable by him is fair and equitable until the contrary is proved.

*Explanation*—(i) An 'occupancy tenant' means a tenant or a raiyat having occupancy right in his holding under the tenancy laws continued in force in the merged States;

(ii) an 'aboriginal tribe' means any tribe that may from time to time be notified as such by the Provincial Government

(c) where a rent of an occupancy tenant is payable in cash it shall not be liable to be enhanced except in accordance with the tenancy laws continued in force in the merged State concerned;

(d) an occupancy tenant shall not be liable to eviction from his holding except in execution of a decree for ejection passed on the ground that—

(i) he has used the land comprised in his holding in a manner which renders it unfit for the purposes of the tenancy; or

(ii) he has broken a condition consistent with the provisions of the tenancy laws in force in the merged State concerned and on breach of which he is under the terms of contract between himself and his landlord, liable to be ejected;

(e) the interest of an occupancy tenant in his holding shall on his death pass by inheritance or survivorship in accordance with his personal law;

(f) a "Sukhbasi" shall be entitled to the rights of an occupancy tenant over his homestead notwithstanding any law or custom to the contrary;

*Explanation*—A "Sukhbasi" means any person holding only homestead whether or not recorded in the settlements paper as "Ghar", "Bari" or "Gharbari" or a person who is granted land by the Thekadar or by a competent revenue officer for the purpose of using it as homestead;

(g) when land is held as service tenure, either under the Ruler or any member of his family the liability of the holder of such tenure to render service for the use and occupation thereof shall cease, and he shall, on payment of such rent as may be assessed by the Provincial Government as fair and equitable, acquire occupancy right therein;

(h) when a person holds khamar, nij-jote or any other private lands of a Ruler, which has been recognised as such by the Provincial Government, he shall not be liable to ejection but shall be liable to pay such fair and equitable rent as may be fixed by any competent authority appointed in this behalf by the Revenue Commissioner or the Commissioner, Northern Division, as the case may be and thereupon he shall acquire right of occupancy in respect of such lands:

Provided that such liability of the holder of any service tenure shall not cease and no occupancy right shall accrue to him therein if, on the application of the Ruler the Provincial Government direct that the holder shall continue to render such service.

Powers of  
Courts and  
authorities  
for purposes  
of facilita-  
ting applica-  
tion of laws

8. For the purpose of facilitating the application in any of the merged States of any Act or Regulation specified in the Schedule, any Court or other authority may construe any such Act or Regulation with such alterations, not affecting the substance, as may be necessary or proper to adapt it to the matter before the Court or other authority.

Repeal

9. The Orissa Merged States' (Laws) Ordinance, 1949, is hereby repealed.

Orissa  
Ordinance  
No. IV of  
1949.

Amendment  
of the  
Schedule,  
Orissa Act  
IV of 1950.

2. In the Schedule  
Act, 1950 :—  
(i) immediately above the entry  
Recusant Witnesses Act, 1853 " the following heading and  
entry below the said heading, shall be inserted, namely :—

" CENTRAL ACTS

1851 VIII The Indian Tolls Act, 1851 "

(ii) the entry " 1864 XV The Indian Tolls Act, 1864 "  
shall be inserted immediately below the entry " 1861 V The  
Police Act, 1861 " .

(iii) clause (b) of the modifications or amendments in the  
fourth column against the entry, " The Code of Criminal  
Procedure, 1898 " in the third column, shall be omitted and  
clause (c) shall be relettered as clause (b).

Secretary to Government

CUTTACK : Printed and Published by S. H. Khan, Superintendent, Orissa Govt.  
Press, Ex. G. 95-601-30-9-1950



## SCHEDULE

See, O. Act xvi of 50  
" " iii of 51

Year	Number	Short title	Modification or amendment
1851	viii	central acts	
1853	XIX	The Recusant Witnesses Act, 1853.	
1859	IX	The Forfeiture Act, 1859	
1861	V	The Police Act, 1861	(a) To section 8 the following proviso shall be added, namely :—  " Provided that every police officer appointed to the Police force in any merged State prior to the 31st December 1947 or 1948 and continued in service after that date shall, till the 1st March 1948 or 1949 be deemed to be a police officer for the purposes of this Act, but after the latter date he shall cease to be a police officer unless he is enrolled under this section".  (b) In section 46—  sub-section (1) and the first fourteen words of sub-section (2) shall be omitted.  (c) As subsequently amended in its application to the Province of Orissa.  (b) Omit the second and third paragraphs of section 1 and section 1-A.  (c) For the words "appropriate Government" wherever they occur the words "Provincial Government" shall be substituted.
1864	xv		
1867	XXII	The Sarais Act, 1867	
1870	VII	The Court Fees Act, 1870	(a) As subsequently amended in its application to the Province of Orissa.  (b) Omit the second and third paragraphs of section 1 and section 1-A.  (c) For the words "appropriate Government" wherever they occur the words "Provincial Government" shall be substituted.
1870	VIII	The Female Infanticide Prevention Act, 1870.	Omit section 7
1871	I	The Cattle Trespass Act, 1871.	In section 6 for "Provincial Government" substitute "Magistrate of the district".

Year	Number	Short title	Modification or amendment
1879	VI	The Elephants' Preservation Act, 1879.	Omit the second and third paragraphs of section 1.
1879	XVIII	The Legal Practitioner's Act, 1879.	<p>(a) Omit the third paragraph of section 1.</p> <p>(b) As amended by the Orissa Act, VI of 1938.</p> <p>(c) For the words "the Chief Controlling Revenue Authority" wherever they occur the words "the Commissioner, Northern Division or the Revenue Commissioner as the case may be" shall be substituted.</p> <p>(d) After section 41, the following new section shall be inserted, namely :—</p> <p>" 42. <i>Savings</i>--Until other provisions are made by or under this Act—</p> <p>(1) all persons enrolled Advocates in the Register of any High Court in the merged States shall be deemed to be Advocates for the purposes of this Act ;</p> <p>(2) all persons enrolled as pleaders under the authority of such a High Court and such other persons who were in the list of pleaders in any of the merged States on the 31st December 1947 or 1948 as the case may be and are found fit to continue to practise as such by the High Court of Orissa for such period or periods as it considers necessary subject to such terms and conditions as may be imposed in that behalf by the said High Court shall be deemed to be pleaders for the purposes of this Act ; and</p>

Ins. by  
O. Act III of 51



Year	Number	Short title	Modification or amendment
			(3) all persons who have passed the Mukhtarship examination held under the authority of the High Court of Patna or Calcutta or the Mukhtarship examination conducted by a Board constituted in any of the merged States and were practising as Mukhtars as also all persons who were in the list of Mukhtars in any of the merged States on the 31st December 1947 or 1948 as the case may be and are found fit to continue to practise as such by the High Court of Orissa for such period or periods as it considers necessary, subject to such terms and conditions as may be imposed in that behalf by the said High Court, shall be deemed to be Mukhtars for the purposes of this Act."
1883	XIX	The Land Improvement Loans Act, 1883.	(a) Omit sub-section (2) of section 1.  (b) In section 3 after the words "a district" the words "the District Magistrate" shall be inserted.
1884	XII	The Agriculturists' Loans Act, 1884.	(a) Omit sub-section (2) of section 1.  (b) As amended by Orissa Act VI of 1937.
1887	XII	The Bengal, Agra and Assam Civil Courts Act, 1887.	(a) For section 2, the following section shall be substituted, namely :—  "2. <i>Savings</i> —(1) All Courts (whether known as Courts of Munsifs or Subordinate Judges or by any such expression) other than the Courts of the Subordinate Judge with unlimited pecuniary jurisdiction or the Additional Judge or the District Judge constituted appointments, nominations, rules and orders made

Year	Number	Short title	Modification or amendment
			jurisdiction and powers conferred and lists published under any enactment for the time being in force in any merged State relating to Civil Court shall be deemed to have been respectively constituted, made, conferred and published under this Act.
			(2) Any enactment or instrument referring to any law relating to Civil Courts which was repealed either partially or wholly by the application of this Act shall be construed as referring to this Act or to the corresponding provisions thereof."
1892	X	<i>The Govt. management of Private Estate Act, 1872</i>	
1894	I	The Land Acquisition Act, 1894.	Omit sub-sections (2) and (3) of section 1.
1897	VIII	The Reformatory Schools Act, 1897.	..
1897	XIV	The Indian Short Titles Act, 1897.	..
1898	V	The Code of Criminal Procedure, 1898.	(a) In section 30 after the words "and Assam" the words "in the merged States" shall be inserted.
			(b) To section 268, the following proviso shall be added, namely :— " Provided that a Court of Session may at its discretion direct that any trial before that Court shall be without jury or without the aid of assessors if the offence took place in the merged States where prior to the 1st January 1948 or 1st January 1949 as the case may be, there was no trial by jury or with the aid of assessors. "
			(c) In sub-section (1) of section 503 after the words "such attendants and" the words "if such witness resides in any Province of India or in any area to which this Code has been applied" shall be inserted.

Incl. by  
O. Act XV of 52

amended  
O. Act XVI of 50

Year	Number	Short title	Modifications or amendment
1899	II	The Indian Stamp Act, 1899.	As subsequently amended in its application to the Province of Orissa.
1899	XIII	The Glanders and Farcy Act, 1899.	In section 10 after the word "Inspector" the words "the Officer-in-charge of a police-station" shall be inserted.
1912	VIII	The Wild Birds and Animals Protection Act 1912.	..
1927	XVI	The Indian Forest Act, 1927.	Omit sub-section (2) and (3) of section 1.
1937	XVIII	The Hindu Women's Rights to Property Act, 1937.	As subsequently amended in its application to the Province of Orissa.
1939	IV	The Motor Vehicles Act, 1939.	1. In section 2— (a) the following new clauses shall be inserted, namely:— (19-A) "merged States" means those States which have been specified in the Schedule VI of the States Merger (Governors' Provinces) Order, 1949. (29-A) "merged States Transport Service" means a service in which a merged State has entire financial interest, or any other Transport Service in which the said State may have partial financial interest, and in such a case the Provincial Government shall declare such service as merged State Transport Service for the purpose of this Act. (b) In clause (20) after the words "the Regional Transport Authority", the words "or District Magistrate or Subdivisional Magistrate as the case may be" shall be inserted. (a) In section 44—the provisos to sub-section (1) of section 44 shall be omitted.

*Omit by O. Act X of 50*



Year	Number	Short title	Modification or amendment
			<p>(b) To sub-section (2) the following proviso shall be added, namely :—</p> <p>“ Provided that if the Provincial Government so requires a Provincial Transport Authority or a Regional Transport Authority may consist of a single official.”</p>
			<p>3. In sub-section (1) of section 47, and in section 55 after clause (f) the following clauses shall be inserted, namely :—</p> <p>(g) Other conditions being equal, in the interest of proper co-ordination of transport facilities, the expediency of giving due consideration to a merged State Transport Service ;</p> <p>(h) The necessity for preventing unhealthy competition in any route or routes or area on which the merged State Transport Service may ply ; ”</p>
			<p>4. In section 57—</p> <p>(a) in sub-section (2) after the words “ shall be made ” the following words shall be inserted, namely :—</p> <p>“ in the case of merged State Transport Service not less than two weeks and in other cases ”.</p> <p>(b) In sub-section (3) after the word “ date ” the words “ not being less than ten days in the case of an application by the merged State Transport Service and in other cases ” shall be inserted.</p> <p>(c) In sub-section (5) after the words “ making the representation ”, the words “ and any District or Subdivisional Magistrate as the case may be if he desires to be heard ”, shall be inserted.</p>

Year	Number	Short title	Modification or amendment
			<p data-bbox="895 300 1321 412">5. Section 58—For the existing section the following section shall be substituted, namely:—</p> <p data-bbox="911 434 1326 703">“ 58 (1) A permit other than a temporary permit issued under section 62 shall normally be effective without renewal for such period, not less than three years and not more than five years, as the Regional Transport Authority may specify in the permit :</p> <p data-bbox="895 703 1326 1137">“ Provided that if the Regional Transport Authority is satisfied that an existing or a prospective merged State Transport Service can or is going to be extended to any route or area on the permit within a period of three years from the date on which the permit is to be effective, the permit shall be for such shorter period as the Regional Transport Authority may consider suitable in order to avoid conflict with the prospective extension of such merged State Transport Service.</p> <p data-bbox="895 1167 1326 1778">(2) All permits and all authorisations that may be treated as permits under any existing law or custom having the force of law in any merged State shall lapse to the extent that any of the provisions of such permit or authorisation is contrary to the provisions of this Act and the rest shall not continue in force beyond the 30th September 1948, unless extended by the Regional Transport Authority having authority in the area, before the said date and if so extended, shall continue only for such period as may be specified by the Regional Transport Authority subject to such conditions as are consistent with the provisions of this Act and as may be prescribed by the Regional Transport Authority:</p>

Year	Number	Short title	Modification or amendment
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Provided that no order under this sub-section extending any permit or authorisation which is *abinitio* void under the existing laws in the merged State shall be made :

Provided further that the Regional Transport Authority shall in no case extend an existing permit or authorisation beyond a total period of three years from the date of its issue.

(3) A permit may be renewed on an application made and disposed of as if it were an application for a permit :

Provided that other conditions being equal an application for renewal shall be given preference over new applications for permits by parties other than a merged State Transport Service.

6. Section 62—For the opening paragraph of section 62 the following shall be substituted, namely :—

“ Without following the procedure laid down in section 57, a Regional Transport Authority or a District or Subdivisional Magistrate as the case may be, may grant permits authorising the use of a transport vehicle temporarily for a limited period not exceeding four months in the case of permits by a Regional Transport Authority and not exceeding ten days in the case of permits by the District Magistrate or Subdivisional Officers as the case may be.”

7. Section 133—Delete sub-section (3).



Year	Number	Short title	Modification or amendment
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## PROVINCIAL ACTS

*Bengal*

1855	XXXII	The Bengal Embankment Act, 1855.	As subsequently amended in its application to the Province of Orissa.
1867	II	The Bengal Public Gambling Act, 1867.	
1873	IV	The Bengal Births and Deaths Registration Act, 1873.	
1875	V	<i>The Bengal Survey Act 1875</i>	
1882	II	The Bengal Embankment Act, 1882.	<i>Ins. by O. Act XV of 52</i>
• 1885	I	The Bengal Ferries Act, 1885.	

*Bihar and Orissa*

1914	IV	The Bihar and Orissa Public Demands Recovery Act, 1914.	
1915	II	The Bihar and Orissa Excise Act, 1915.	As subsequently amended in its application to the Province of Orissa.
1920	II	The Bihar and Orissa Places of Pilgrimage Act, 1920.	
1920	IV	<i>B &amp; O Mining Settlement Act, 1920</i>	
1922	VII	The Bihar and Orissa Municipal Act, 1922.	As subsequently amended in its application to the Province of Orissa.
1923	VI	The Bihar and Orissa State-aid to Industries Act, 1923.	Ditto
1926	I	The Bihar and Orissa Mussalman Wakf (Amendment) Act, 1926.	
1930	II	The Bihar and Orissa Motor Vehicles Taxation Act, 1930.	As subsequently amended in its application to the Province of Orissa.
1935	VI	The Bihar and Orissa Co-operative Societies Act, 1935.	Ditto

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Year	Number	Short title	Modification or amendment
<i>Orissa</i>			
1937	I	The Orissa General Clauses Act, 1937.	
1937	III	The Orissa Ministers' Salaries Act, 1937.	As subsequently amended
1937	IV	The Orissa Legislative Assembly Speaker's and Deputy Speaker's Salaries Act, 1937.	As subsequently amended
1938	II	The Orissa Legislative Assembly Members' Salaries and Allowances Act, 1938.	As subsequently amended
1938	III	The Orissa Co-operative Land Mortgage Bank Act, 1938.	As subsequently amended
1938	V	The Orissa Small Holders Relief Act, 1938.	
1938	VII	The Orissa Nurses and Midwives Registration Act, 1938.	As subsequently amended
1938	X	The Orissa Prevention of Adulteration and Control of Sale of Food Act, 1938.	
1939	II	The Opium (Orissa Amendment) Act, 1939.	
1939	III	The Orissa Money-Lenders Act, 1939.	As subsequently amended
1939	IV	The Orissa Hindu Religious Endowments Act, 1939.	As subsequently amended
1939	VII	The Orissa Prohibition Act, 1939.	
1943	VII	The Orissa Weights and Measures Act, 1943.	
1943	XIII	The Utkal University Act, 1943.	As subsequently amended

Year	Number	Short title	Modification or amendment
1947	XIV	The Orissa Sales Tax Act, 1947.	
1947	XVI	The Orissa Opium Smoking Act, 1947.	
1947	XXIV	The Orissa Agricultural Income-tax Act, 1947.	
1947	XXVI	The Orissa Court of Wards Act, 1947.	(1) - <i>Ins. by O. Act x</i>
<del>1947</del>	XXXIII	<i>Repealed by O. Act No. 45 of 54</i> The Orissa Land Encroachment Act, 1947.	(2) Section 2—For clause (a) the following clause shall be substituted, namely :—  “(a) Land acquired under the provisions of the Land Acquisition Act, 1894, or acquired otherwise for the purposes of Government or any Local authority or a Railway Company while such land remains as the property of Government, Local authority or Railway Company as the case may be”.  (3) For clause (c) the following clause shall be substituted, namely :—  “(c) Land belonging to or recorded as belonging to Government or any Local authority which is used for any public purpose as road, canal, irrigational tank; drinking water reservoir or embankment or which is required for repair or maintenance of such road, canal, irrigational tank, drinking water reservoir or embankment while such land continues to be so used or required”.  (4) For clause (d) the following clause shall be substituted, namely :—  “(d) Communal lands used or recorded as Gcchar, Rakhit, Smanan, Sarbasadharan and forest in the record-of-rights prepared under any law for the time being in force in the merged State”.



Year	Number	Short title	Modification or amendment
1944	V	Hindu Women's Right to Property (Extension to Agricultural Land in Orissa) Act, 1944.	
1946	V	The Orissa Entertainments Tax Act, 1946.	As subsequently amended
1946	VI	The Orissa Drugs Advertisements Control Act, 1946.	
1946	VII	The Orissa Military Police Act, 1946.	
1946	IX	The Orissa Motor Spirit (Taxation on Sales) Act, 1946.	
1946	XI	The Orissa Removal of Civil Disabilities Act, 1946.	
1947	I	The Orissa Essential Articles Control and Requisitioning (Temporary Powers) Act, 1947.	
1947	V	The Orissa House Rent Control Act, 1947.	As subsequently amended
1947	VIII	The Orissa Preservation of Private Forests Act, 1947.	For section 3 the following section shall be substituted, namely:—  "It shall come into force in such areas, and from such date as the Provincial Government may by notification, from time to time direct".
1947	XI	The Orissa Temple Entry Authorization and Indemnity Act, 1947.	For sub-section (3) of section 1 the following sub-section shall be substituted, namely:—  "(3) Section 1 shall come into force at once and the remaining sections shall come into force in such areas and on such date or dates as the Provincial Government, may, by notification appoint".

Year	Number	Short title	Modification or amendment
			(4) In the proviso to section 3, for the words " Orissa Tenancy Act, 1913 " the words " Tenancy Law in force in the area " shall be substituted.
1947	XXXVI	The Orissa Motor Vehicles (Regulation of Stage Carriage and Public Carrier's Services) Act, 1947.	
1948	I	The Orissa Communal, Forest and Private Lands (Prohibition of Alienation) Act, 1948.	
1948	III	The Orissa Tenants Protection Act, 1948.	As subsequently amended
1948	IV	The Orissa Maintenance of Public Order Act, 1948.	As subsequently amended
1948	V	The Orissa Local Fund Audit Act, 1948.	
1948	VIII	The Orissa Revenue Commissioner's (Regulation of Functions) Act, 1948.	
1948	X	The Orissa Compulsory Labour Act, 1948.	For sub-section (3) of section 1 the following sub-section shall be substituted, namely :—  “(3) It shall come into force on such date as the Provincial Government may, by notification, direct”.
1948	XI	The Orissa Temple Entry Authorization Act, 1948.	
1948	XV	The Orissa Grama Panchayats Act, 1948.	
1948	XVIII	The Orissa Development of Industries, Irrigation, Agriculture, Capital Construction and Resettlement of Displaced Persons (Land Acquisition) Act, 1948	

Year	Number	Short title	Modification or amendment
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1948	XIX	The Land Acquisition (Orissa Amendment) Act, 1948.	
1949	I	The O. Motorvehicles (amdt) Act, 1949	
1949	IV	The Orissa Local Authorities Census Expenses Contribution Act, 1949.	
1949	VII	The Orissa Muhammadan Marriages and Divorces Registration Act, 1949.	
1949	VIII	The Orissa Animal Contagious Diseases Act, 1949.	

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## REGULATIONS

1936	II	The Orissa Medical Regulation, 1936.	
1937	IV	The Orissa Criminal Procedure (Election Offences) Amendment Regulation, 1937.	
1937	XI	The Orissa Ports Regulation, 1937.	
1937	XII	The Orissa Famine Relief Fund Regulation, 1937.	
1942	I	The Indian Post Office (Orissa Amendment) Regulation, 1942.	
1948	I	The Orissa Debt Bondage Abolition Regulation, 1948.	